

(6)

CENTRAL VACANCY INVESTIGATIVE TRIBUNAL

PRINCIPAL BENCH
NEW DELHI

R.A. NO. 454/93

in

O.A. NO. 594/93

New Delhi this the 3rd day of January, 1994

CORAM :

THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

N. R. Kalonia,
Data Processing Assistant Grd. 'B',
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110003. ... Applicant

Versus

1. Union of India through
The Secretary,
Ministry of Personnel, Public
Grievances & Pension,
Department of Personnel &
Training, North Block,
New Delhi.
2. The Chairman,
Staff Selection Commission,
Department of Personnel &
Training, Block No.12,
CGO Complex, Lodhi Road,
New Delhi - 110003. ... Respondents

O R D E R (BY CIRCULATION)

This is an application dated 8.11.1993 filed
by Shri N. R. Kalonia praying for a review of the
judgment dated 15.10.1993 in O.A. No. 594/93.

2. Under Order XLVII Rule 1 Code of Civil Procedure,
a judgment/decision/order can be reviewed only if
(i) it suffers from an error on the face of record;
(ii) on account of discovery of any new material or
evidence which was not within the knowledge of the
party or could not be produced by it at the time
the judgment was made despite due diligence; and

(iii) for any sufficient reasons, construed to mean analogous reason.

3. None of these ingredients have been made out.
This review application is accordingly dismissed.

S. R. Adige 3.1.94.
(S. R. Adige)
Member (A)

/as/